

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:514
ANSWERED ON:09.12.2013
INSTALLATION OF WATER TREATMENT PLANTS
Mutterwar Shri Vilas Baburao

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether various industries are discharging harmful and poisonous chemicals, oils and acids into rivers and mines in various parts of the country including Indore in Madhya Pradesh;
- (b) if so, the details thereof;
- (c) whether the Government has issued any guidelines to such industries to install water treatment plants immediately; and
- (d) if so, the details thereof and the steps taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a)&(b) The Central Pollution Control Board along with the State Pollution Control Boards have identified industries discharging waste water into rivers and lakes. 839 Units been identified of which 561 Units have provided effluent treatment facilities, 147 Units are closed and 125 Units are not complying. The State Boards have taken action against the non-complying industries. The Statewise operational status of these industries is given at Annexure. As per the information provided by the Madhya Pradesh State Pollution Control Board, discharge of waste water outside industrial premises is not permitted, including the city of Indore. No Major water polluting industry is discharging untreated industrial effluent into river Khan at Indore. However, river Khan is mainly receiving city sewage for which Municipal Corporation, Indore has undertaken a scheme for treatment of city sewage as per the action plan for Comprehensive Environment Pollution Index (CEPI) area of Indore.

(c)&(d) Under the Water (Prevention Control of Pollution) Act, 1974 and Air (Prevention Control of Pollution) Act, 1981, it is mandatory for industries to install pollution control equipment to comply with the standards prescribed by the State Pollution Control Boards. In case of violations, the actions are taken by the concerned Board.